

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.18/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE PARTIES: M/s. MC Davar Holdings Pvt. Ltd.

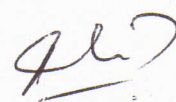
V/s.  
M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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5.)	Mr. Dnyes D. Madon-Senior Advocate a/w Mr. Aditya N. Raut - Advocate i/b Nareesh Amin & Co. for the Respondents		
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MR. VIKRAM S. NANKANI, SR. ADV.  
A/W MR. ROHAN R. DESHPANDE I/B  
MR. AJAY KUMAR



ORDER

**C.P. No. 18/241/NCLT/MAH/2016**

1. Ld Counsels / Senior Advocate representing the Petitioner and the Respondents respectively are present.
2. Leave is granted to the Petitioner to file an amended Petition. Naturally a copy to the other side. However, an undertaking is given by the Petitioner that the amended petition being ready hence a copy shall be handed over to the Respondent during the day.
3. The interim relief granted vide order dated 29.08.2016 is extended up-to the next date of hearing.



4. The Respondent can file a reply to the amended Petition by 13.10.2016
5. Next date of hearing is fixed on 19.10.2016

Dated: 04.10.2016

sd/-

Shri M.K. Shrawat

Member (Judicial)